

**4th SURANA & SURANA AND ARMY INSTITUTE OF LAW
NATIONAL FAMILY LAW MOOT COURT COMPETITION 2023**

30th March – 1st April 2023

RULES

MOOT
Joint Organizer

Host & Joint Organizer



Surana & Surana
International Attorneys

Army Institute of Law
Mohali

Venue
Virtual (Online)

**Army Institute of Law,
Sector 68. Mohali,
Punjab, India-160062**
Email: ailsurana2023@gmail.com

RULES AND REGULATIONS

I. AIM & PURPOSE

The Surana & Surana and Army Institute of Law National Family Law Moot Court Competition has been conceived with the aim to

- i Create awareness on Family Law in a systematic / scientific manner and train participants for effective practice
- ii Facilitate the evolution of Family Law through the jurisprudential analysis of the existing law and consequential emergence of new laws besides developing cutting edge skills in research, writing and advocacy.

II. VENUE AND DATE

The 4th Surana & Surana and Army Institute of Law National Family Law Moot Court Competition shall be held from 30th March – 1st April 2023 virtually (Online).

The competition shall be in the English language.

IV. ELIGIBILITY

The competition is open for students who are pursuing LLB three year / five year course during the current academic year.

V. TEAM COMPOSITION

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. There shall be 2 speakers and 1 researcher designated for each team. The researcher shall be allowed to argue with prior permission of the court and National Administrator in case of illness of the designated speakers.
- c. Each team will **be provided a team code** prior to the submission of memorials via e-mail. This team code is only for the memorials. Teams should not disclose the identity of their institution in their memorials; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator.

VI. REGISTRATION

- a. Online registrations are open from **10th February, 2023**. The teams must register online by **10th March 2023**. Teams will have to register online at www.moot.in.
- b. No temporary registration requests will be entertained. Kindly refrain from sending such requests to Surana & Surana or Army Institute of Law (AIL).
- c. Participants will receive an automated system generated acknowledgement on successful submission of registration. Participants will receive an approval as acceptance of their request for participation by **11th March 2023** or earlier.

d. *Registration Process*

Option 1 - The Registration form cum Approval letter as provided in the rules duly signed & sealed by your university / college / moot society.

Option 2 - Upload both (i) & (ii) together **as a single PDF**

- (i) The Registration form cum Approval letter (without seal & signature) as provided in the rules duly filled along with
- (ii) Scanned copy of authorisation letter with sign and seal from your university / college / moot society

or

An email communication from the official id (to be filled as notification email id during online registration process) of the institution, from your university / college / moot society to complete the registration process.

Note :

1. Signatories on the registration form should be any of the following :- Faculty-in-charge of MCA / MCS / MCC, Registrar, Dean, Principal, Director, Chancellor or Vice-Chancellor
 2. Registration without the scanned copy of the approval letter / an email communication from the college/institution/university or duly attested registration form will not be valid.
- e. Soft copy of the registration and approval letter/ an email communication as a **single**

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PDF to be sent by email to : ailsurana2023@gmail.com marked as 4th SURANA & SURANA AND ARMY INSTITUTE OF LAW NATIONAL FAMILY LAW MOOT COURT COMPETITION REGISTRATION as subject of the mail latest by 11th March 2023. The provisional team code shall be allotted to the registered teams by Host University soon after receiving of registration particulars.

- f. On receiving the provisional team code from Moot Court Society of AIL you may proceed to pay the registration fees.
- g. A registration fee of Rs. 2500/- is to be paid online by 12th March, 2023 at: <https://www.onlinesbi.sbi/sbicollect/icollecthome.htm?corpID=593474>

Receipt of the online payment to be sent by email to: ailsurana2023@gmail.com

Fee once paid will not be refunded.

VII. ORIENTATION

There will be an Orientation Program for all the participants on 30th March 2023. The top 16 teams based on memorial scores will be announced on the day of orientation. It will be followed by a draw of lots and exchange of memorials for the Preliminary Rounds. Competition team codes and side will be allotted during the orientation only.

VIII. ROUNDS

Preliminary Round

- a. There will be two preliminary rounds of arguments per team, once for applicant & another for respondent.
- b. No team will face each other more than once in the preliminary rounds.
- c. Each team will face a different two-judge bench in their second round of arguments.
- d. Preliminary rounds I, II will be held on 30th March, 2023 (Thursday).
- e. Top eight teams from the Preliminary Rounds will advance to the Quarter final rounds. Preliminary rounds will be decided on
- a. Win points

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- b. Win points + Aggregate raw points
- c. Win points + Aggregate raw points (in case of tie minus memorial marks)

NB: Aggregate raw points = oral scores + memorial score.

Memorial marks will be added to the scores of the preliminary round only.

- f. The dress code shall be advocate's attire during the rounds of the competition.
- g. The oral arguments need not be confined to the issues presented in the memorials

Quarterfinal / Semi Final Round / Final Round:

Quarter finals and Semi Finals will be held on 31st March 2023 (Friday), followed by and Final on 1st April 2023 (Saturday)

Draw of lots/ Power match will decide the side of the arguments in Quarterfinals, Semifinals & Finals. The Quarterfinal / Semifinal are knockout rounds.

Results (Announcement)

Results will be announced within 30 minutes after the full completion of the respective preliminary/ quarter / semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction / prize distribution ceremony.

IX. Memorials

The following requirements for memorials must be strictly followed. Non-conformities will be penalised:

- a. Each team must prepare memorials for both parties to the dispute (Applicant and Respondent).
- b. The soft copy of the Memorials for the Applicant / and the respondent should be mailed to ailsurana2023@gmail.com with copy to mootcourt@lawindia.com on or before **21st March 2023**. Late submission will be penalized by two point each per memorial per day. Once the soft copy of the memorials has been submitted, **no revisions, supplements, or additions will be allowed.**

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- c. The memorials must contain:
- The table of contents
 - The index of authorities
 - The statement of jurisdiction
 - The statement of facts (1 page only and argumentative statement of facts would attract penalties)
 - The statement of issues
 - The summary of arguments (not more than 1 page)
 - The arguments advanced (not more than 15 pages)
 - The prayer
- d. The font size should be 12 (doubles space) and for footnotes it should be 10 (single space) & double space between two foot notes. Footnoting must conform to the Oxford University Standard for Citation of Legal Authorities (OSCOLA), 4th Edition.
- e. The memorial must have a margin measuring one inch on all sides of each page
- f. The page numbering should be on the top right side of each page.
- g. Covers must be placed on briefs as follows:
- Petitioner : Light Blue Color; Respondent: Light Red Color.**
- h. The cover page of the memorial must state the following :
- i) Team code (on the top right corner)
 - ii) The cause title
 - iii) Identify brief as Applicants & Respondents as is applicable
- i. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The National Administrator's decision shall be final.
- j. The teams may share a separate paper book (compendium) of not more than 50 pages, which will carry all the annexure and case laws that have been referred to in

the memorial. The paper book will have a white cover. The teams may submit through screen sharing with judges or submitted during virtual registration before commencement of the Competition as advised by the organisers. Any identifying marks/seal of the college/university shall attract severe penalties including disqualification.

X. ORAL ROUND

Preliminary Round & Quarter finals

- a. Each team will get a total of 30 minutes to present their case.
- b. This time will include rebuttal and sur-rebuttal time (for Quarter finals).
- c. The division of time is at the discretion of the team members, subject to a minimum of 10 minutes per speaker. Division of time shall be informed to the court officer before arguments begin.
- d. The oral arguments need not be confined to the issues presented in the memorials.
- e. Passing of notes to the speakers by the researcher during the rounds is allowed.
- f. The researcher shall sit with the speakers at the time of the orals.

Semifinal & Final

- a. Each team will get 40 minutes to present their case that will include rebuttal time
- b. The division of time is at the discretion of the team, with a minimum of 15 minutes per speaker.
- c. The oral arguments need not be confined to the issues presented in the memorials.

XI. Scouting

Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

XII. Scoring

A. Orals

The parameters for judging the oral presentation on a scale of 0 – 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organisation and clarity
- d. Persuasiveness
- e. Deference to the court
- f. Proper and articulate analysis of the issues arising out of facts
- g. Understanding of the legal principles directly applicable to the issues
- h. Ability to explain clearly the legal principles in general keeping to the time allotted
- i. Knowledge and use of legal sources and authorities and general principles of national law
- j. Ingenuity (ability to argue by analogy from related aspects of law)

B. Written Submissions (Memorials)

- . The memorials shall be marked on a scale of 1-100 points each.
- a. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.
- c. Award of the points shall be based on the following parameters:
 - a. Neatness, legibility, no typographical errors or format errors
 - b. Logical progression of ideas
 - c. Effective use of headings to outline arguments
 - d. Understanding essential legal issues presented
 - e. Focus on essential (not collateral) issues
 - f. Clear, concise and unambiguous writing style
 - g. Forceful and persuasive presentation
 - h. Integration of facts into legal argument

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- i. Understanding of strengths and weaknesses of case
- j. Discussion of viable alternative arguments
- k. Understanding and analysis of authority
- l. Proper use of citations and citation form
- m. Effective use of authority to support arguments
- n. Ability to distinguish adverse cases

XIII. AWARDS

- | | |
|----------------------------|-------------|
| i. Winning team: | Rs. 24000/- |
| ii. Runner up team: | Rs. 18000/- |
| iii. Best Memorial: | Rs. 12000/- |
| iv. Best Student Advocate: | Rs. 10000/- |

In addition to the above awards, plaques and certificates will be given to other categories of winners. All participants will be awarded participation certificates.

XIV. ANONYMITY

- a. Student counsel may introduce her/himself to the court in the usual manner and may also state her/his names. However, the team's college / institution affiliation may not be mentioned at any time before the Valedictory.
- b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a books with a college logo, or college seal).

XV. POLICY FOR VIRTUAL ROUNDS

- a) The Oral Rounds for the competition will take place virtually via **Google Meet** platform.
- b) It would be the responsibility of every team to ensure a stable internet connection. The audio and video of every member of the team should be clear. Every team must ensure a proper background. The Moot Court Committee will under no circumstances be obligated to provide the participants with any such facility

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- c) All participants should mandatorily join with their laptops or desktops and in no circumstance join with any other device.
- d) **The link or the ID and password for the room on Google Meet will be conveyed to the participating teams before the oral rounds.**
- e) Each participating member of every team is advised to install the Cisco WebEx or Google Meet platform on their devices well in time.
- f) Each team is required to join the room at least fifteen minutes before the scheduled time of commencement of the oral rounds.
- g) The participants' camera and microphone shall be firmly positioned throughout the oral rounds so as to show speakers and to ensure their voices are clearly audible.
- h) All participants must keep their cameras on at all times during the rounds.
- i) At the time when one participant is speaking, others are expected to keep their microphones on mute. In case a participant is found disturbing the other pleader anyway, he/she or the entire team to which such participant belongs may be disqualified upon the discretion of the bench.
- j) Each participant is responsible for finding a suitable venue and background to participate. The venue must be a quiet location and one which has adequate and reliable internet connectivity and has a desk and chairs for the oralist. Locations in open spaces or hallways or cybercafes or similar areas are NOT permitted.
- k) Strict adherence to the dress code is required. The teams are required to be properly attired for the rounds. The participants are required to wear black trousers/skirts and a white shirt, black blazers, and a black necktie.
- l) Participants are cautioned to ensure that all equipment has a power supply sufficient to last for at least two hours without interruption.
- m) In case of a loss in internet connection, each team will be given a reasonable time to reconnect. If the problem still persists the decision made by the committee shall be final and binding.
- n) In the event where one or both of the speaker could not join due to connectivity issue, the team may be disqualified from the competition and at no circumstances can other member of the team be allowed to switch roles.
- o) Where a team does not appear within 10 minutes of the scheduled time for the round, the round shall proceed as ex-parte.

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- p) If a team wishes to refer to any compiled Research Material (Compendium) such material shall be mailed to ailsurana2023@gmail.com on **29th March 2023**.
- q) Any compiled Research Material (Compendium) or other supplementary documents may be, as per the discretion of the bench, presented by the team by using the “screen sharing” option given they have fulfilled the preceding sub-clause.
- r) Participants will not be allowed to use the feature of personal chat on Cisco WebEx or Google Meet to communicate with their team members or members of the opposing team.
- s) Teams shall not use phones, internet or any other devices during the rounds for anything, except participating in the rounds.
- t) Participants are expected to cooperate with the Committee and the judges, in case anyone faces any issue.
- u) The organizers shall take best available measures to resolve or mitigate any connectivity issues that may arise. However, in cases where that is not possible, the organizer cannot be held responsible for the unforeseen issues which includes (but are not limited to) – Software failure and connectivity issues.
- The decision of the Organizers in consultation with the judges shall be final and binding.

XVI. DECISION OF THE JUDGES WILL BE FINAL

XVII. COPYRIGHT

- a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in, Army Institute of Law, Mohali and Surana & Surana International Attorneys, Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.
- b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Surana & Surana International Attorneys, Chennai and Army Institute of Law, Mohali, and they shall not be responsible for any liability to any

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person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.

- c. Distribution of these materials in print or on affiliated websites such as www.moot.in and other platforms by Surana & Surana does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

XVIII. ORGANISING TEAM

Prof. (Dr.) Tejinder Kaur, Principal, AIL, Mohali, will be the National Administrator.

Any clarifications for the competition can be sought from:

Regarding Case / Submission of Memorials / etc.

Faculty coordinators-

Dr. Bajirao Rajwade

Bajirao.rajwade@ail.ac.in

Dr. Anmolpreet Kaur

anmolpreet.kaur@ail.ac.in

Regarding online registration:

Preetam Surana

Advocate & Head, Academic Initiatives
Head(Admin) , Litigation & Arbitration Practice
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IMPORTANT DATES

Start of Online Registration	10th February, 2023
Last date for Online Registration	10th March, 2023
Last date for receiving copies of Reg. Form/Approval letter by AIL	11th March 2023
Payment of registration fees	12th March 2023
Last Date for Submission of Memorials (both petitioner and respondent) Soft Copy by email with temporary team code	21st March 2023
Orientation, Draw of Lots, Exchange of Memorial and Prelims I & II	30th March 2023
Quarterfinals & Semifinals	31st March 2023
Finals and Vaedictory	1st April 2023

YEARS

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Date:

Registration form/ Approval letter

(Please fill in capital letters)

Undertaking

1. We hereby state that our participation complies with the rules and regulations of the competition.
2. We certify that the materials submitted/to be submitted are prepared by us and agree to indemnify the organizers, i.e. the Surana & Surana International Attorneys, Chennai and the Army Institute of Law, Mohali for any claim or dispute arising out of the further use and exhibition of these materials.

(All particulars must be given)

Name & Address of the participating Institution:

Name of the Participant	Gender	Course	Year	Signature
Primary Email id and Contact number				

Seal & signature of the
Head of the Institution

Duly filled, sealed & signed soft copy of the Registration form should be sent by E-mail: ailsurana2023@gmail.com by **11th March 2023**. The subject of the email must be “4th SURANA & SURANA AND ARMY INSTITUTE OF LAW NATIONAL FAMILY LAW MOOT REGISTRATION”